

without clearance or approval of the Government.

Japan : All the broadcasting organisations are regulated by the radio law or the broadcast law under the administrative supervision of the Ministry of Posts and Telecommunications. As you know, Japan is a free enterprise country.

THE DEPUTY CHAIRMAN : Mr. Minister ; is there more to it ?

SHRI K. P. SINGH DEO : Plenty, Madam.

THE DEPUTY CHAIRMAN : This is an half-an-hour discussion. (*Interruptions*)

DR. JINENDRA KUMAR JAIN : Madam, Shrimati Sushma Swaraj has raised certain very pertinent questions. The Minister is trying to give us a detailed reply. I do not mind. But Madam, we do not want our right to ask some pertinent questions of him to be taken away. (*Interruptions*) The hon. Prime Minister is now here. He must have priority. I do not mind. But our right to ask certain questions of the hon. Minister on this very important subject should not be barred. Now, if the hon. Minister, instead of relying on and quoting from newspaper reports, replies to the questions raised by Shrimati Sushma Swaraj, it would be better.

SHRI K. P. SINGH DEO : I have a right to reply. Insinuations have been made against Doordarshan which is under my charge. Therefore, I must satisfy all the hon. Members, whether I quote from a newspaper or I quote from a document or it is my own perception.

I do hope you will give me time to do so.

DR. JINENDRA KUMAR JAIN : Let him speak for longer time but our right should not be taken away.

SHRI K. P. SINGH DEO : I am being muzzled now.

2125 RSS/94—35.

THE DEPUTY CHAIRMAN : No really. The thing is that we have the Prime Minister here and he has to make a statement.

THE PRIME MINISTER (SHRI P. V. NARASIMHA RAO) : It is an announcement.

THE DEPUTY CHAIRMAN : I am sorry, it is an announcement. Sir, with the hon. Members it is difficult in this House because we have to be very careful, because there is a very thin line between a statement, an announcement and an explanation.

Regarding the Half-an-Hour Discussion which is extended to one hour, we will take it up later. I will request the Prime Minister to make the announcement.

SHRI S. JAIPAL REDDY : How is it different from the statement ?

SHRI P. V. NARASIMHA RAO : Okay, if it is not different, please at least listen.

THE DEPUTY CHAIRMAN : After listening you will understand the difference between a statement and an announcement and an explanation.

ANNOUNCEMENT REGARDING M.P.'s LOCAL AREA DEVELOPMENT SCHEME

THE PRIME MINISTER (SHRI P. V. NARASIMHA RAO) : Madam, very often it happens that Members of Parliament are approached by their constituents for small works of a capital nature to be done in their constituencies. However, they are not in a position to ensure that the work suggested by them is undertaken. Hence there was a demand made by the M.P.s. of different political parties that they should be allowed to recommend to the District Collector works to be done in their constituencies.

The Government of India considered the above suggestions and has decided to introduce a new scheme to be called 'M.P.s Local Area Development Scheme'. Under this each Member of Parliament will have the freedom to suggest to the District Collector works to be done not exceeding Rs. 1 crore per year within his or her constituency.

To clarify the matter further, Madam, let me add that Members of Rajya Sabha will nominate a district in the State from which he or she has been elected where the works will be undertaken. The funds will be released to the District Collector directly by the Ministry of Rural Development, who will operate the scheme. The works will be executed through Government agencies by the Collectors after consultation with the M.P.s. The handling of funds, issue of contracts, disbursement of money will be done by the Collector according to the pattern he is already following.

The types of works that will be allowed will be such as to lead to the creation of durable assets. Under no circumstances shall any revenue expenditure be undertaken under this scheme. Each individual work shall not exceed Rs. 10 lakhs. The scheme is for developmental work of small nature and based on locally felt needs. The work that may be done at the instance of a Member of Parliament may fall in one of the following categories with a ceiling, as I said, for each project of Rs. 10 lakhs. The following is the illustrative list of works. It is only illustrative; you can add to it if there is anything particularly useful. In fact, after I made this announcement just now, while I was coming here, there was a suggestion that Angan Wadi buildings should also be included. It is a very useful thing. It has not been included, but we will include it now.

Constructing of school buildings, providing drinking water to the people in the villages, towns or cities by digging tubewells or doing something else which may

help in this respect, constructing the village roads or approach roads, constructing bridges on the approach roads, constructing common shelters for the old or handicapped, constructing the buildings for the Gram Panchayats, or for cultural and sports activities or hospitals, afforestation in the Government and community land and social forestry for providing employment in lean periods.

Desilting and digging of village ponds; construction of irrigation canals to avoid the loss of water and also to provide employment to the people; constructing common gobar gas plants or carrying on some activities related to it; construction of small irrigation bhandaras or lift irrigation schemes or water table recharging schemes; public reading rooms or study rooms; creches; construction of Primary Health Centres or post mortem rooms, crematoriums; construction of public toilets and bathrooms, drainage and gutters, footpaths and pathways; provision of electricity, water pathways, public toilets, etc., in the slums of the cities or towns and villages; construction of house galleys between old buildings in the cities, towns and villages, Ashram Shalas in tribal areas, bus sheds and stops for public transport bus passengers; mobile toilets for local bodies useful at fairs, public meetings, sports meets, etc. Any other item specified by the Union Government from time to time.

Hon. Members may suggest any number of similar items which they may find relevant in their respective areas.

The detailed guidelines for the scheme will be issued by the Ministry of Rural Development in due course.

While the scheme will start in the current year, given that some time will be required for preparatory work, it may not be possible to implement it before the beginning of February 1994. Hence a token provision of Rs. 5 lakhs per MP is being proposed in the current year, but

from 1994-95 the full provision will be made.

श्रीमती सुषमा स्वराज (हरियाणा) : उपसभापति महोदया (व्यवधान)

THE DEPUTY CHAIRMAN : Now, that was the difference—what Mr. Jaipal Reddy was asking... (Interruptions)...

श्रीमती सुषमा स्वराज : महोदया, मैं क्लेरीफिकेशन के नहीं पूछ रही हूँ।

उपसभापति : आप क्या पूछ रही हैं ?

श्रीमती सुषमा स्वराज : मैं सुझाव दे रही हूँ। सब पहले मैं प्रधानमंत्री जी को बधाई देना चाहती हूँ (व्यवधान)

सैयद सिक्रे रज़ी (उत्तर प्रदेश) : महोदया, प्रधानमंत्री जी ने जो सांसदों के बारे में घोषणा की है (व्यवधान)

[[سید سبط رضی : سہودیا پردھان
مستری جی نے جو سانسدوں کے بارے
میں گھوشیا کی ہے "مداخلت"]

श्रीमती सुषमा स्वराज : मैं बोल रही हूँ किन्तु रज़ी जी (व्यवधान) उन्होंने मुझे आज्ञा दी है (व्यवधान)

सैयद सिक्रे रज़ी : हम सब से पहले उन्हें बधाई देना चाहेंगे (व्यवधान)

[[سید سبط رضی : ہم سب سے پہلے
انہیں بدھائی دینا چاہیے گے "مداخلت"]

श्री राम नरेश यादव (उत्तर प्रदेश) : पूरे सदन की ओर से प्रधानमंत्री जी को बधाई (व्यवधान)

कई माननीय सदस्य : प्रधानमंत्री जी को बधाई (व्यवधान)

उपसभापति : बधाई दे रहे हैं (व्यवधान) सब लोग दे रहे हैं (व्यवधान) सुषमा स्वराज जी बधाई बधाई दे रही हैं (व्यवधान)

श्री पी.वी. नरसिंह राव : बधाई का तब्यार कर रहा हूँ।

श्रीमती सुषमा स्वराज : सब से पहले मैं कृप्य से अपने ओर घफने इल की ओर से तब्यार के लिए प्रधानमंत्री जी को बधाई देना चाहती हूँ। इसी सांसदों का एव बड़ा लाभकारी और उपयोगी होगा। सांसदों की भूमिका अपने क्षेत्र के विकास के अन्दर कुछ हो सकेगी। इसके लिए मैं उन्हें पुनः बधाई देती हूँ।

मैं केवल एक सुझाव देना चाहती हूँ, क्लेरीफिकेशन नहीं, स्टेटमेंट होती तो क्लेरीफिकेशन देते यह मनाऊसमेंट है इसलिए मेरा सुझाव है। आपने राज्य सभा के सदस्यों के बारे में यह कहा है कि राज्य सभा के सदस्य कोई भी एक डिस्ट्रिक्ट नामांकित कर सकते हैं जिससे बहुजीत कर आए हूँ। मैं प्रधानमंत्री जी को कहना चाहती हूँ कि राज्य सभा के सदस्य किसी जिले से जीत कर नहीं आते हैं।

श्री पी.वी. नरसिंह राव : ऐसा नहीं है।

"A district from the State from where they have been elected." यह कहा है।

श्रीमती सुषमा स्वराज : मैं वही कह रही हूँ। मैं यह कहना चाहती हूँ कि राज्य सभा के सदस्य का इलेक्टोरल कॉलेज पूरा एच. एच. एच. का होता है। इसलिए अगर किसी जिला विशेष को हम नामांकित करेंगे तो हमारे अपने एम. एच. एच. में यह बात आजापनी कि आपने यह जिला कैसे चुना। इसलिए मेरा ध्याते यह कहना है कि जो कि सभा के सदस्यों के संदर्भ में तो जल्दा अपना एक निर्वाचन क्षेत्र है, वह सही बनता है लेकिन हमारा निर्वाचन क्षेत्र पूरा राज्य है। सारे राज्य के विधायक हमें बोट दे कर बिता कर भेजते हैं। अगर हम किसी जिला विशेष को एक करोड़ रुपये देंगे तो हम बाकियों के साथ प्रतियोगी करेंगे। इससे हटि बनना होगा और यह विवाद का विषय बनेगा। (व्यवधान) मुझे कहने दीजिए (व्यवधान) आपका दूसरा सुझाव हो तो प्रत्येक से कह दीजिए (व्यवधान)

[] Transliteration in Arabic Script.

THE DEPUTY CHAIRMAN: Let her give her opinion. Please have patience.

श्रीमती सुषमा स्वराज : हमें पूरे राज्य के लिए आप छूट दे दीजिए। इसमें एक दिक्कत आ सकती है कि जब हम डिस्ट्रिक्ट तय करते हैं तो डिस्ट्रिक्ट मेजीस्ट्रेट या डिस्ट्रिक्ट कलक्टर के पास पैसा रखा जाता है जिसको वह बांट सकता है। यह एक दिक्कत है जो आपको आ सकती है तो बजाए डिस्ट्रिक्ट कलक्टर के राज्य सभा के सदस्य के लिए कोई और अग्यारिटी जैसे चीज केलेटो या कोई और आप तय कर सकते हैं। आप उस एक करोड़ को चार जिलों में बांटना चाहें तो चार जिलों में बांटे और पांच जिलों में बांटना चाहें तो पांच जिलों में बांटे और अलग अलग डिस्ट्रिक्ट कलक्टर को चीफ सेक्रेटरी पैसा दे दे। अगर एक डिस्ट्रिक्ट की पावंडी हम पर लगाएंगे तो हमारे एम. एल. एच. झण्डा करेंगे। फार एग्जम्पल, मैंने अगर अम्बाला का एट्रेंस दिया तो मैं अकेले अम्बाला डिस्ट्रिक्ट के लिए दे दूंगी। तो बाकी के हरियाणा के जो 15 जिले छूट जाएंगे उनको लगेगा कि आप चुनकर तो हम सबके माध्यम से गुयीं और आप एक करोड़ का खर्च केवल अम्बाला में करता रही हैं। इसलिए मैं आपसे कह रही हूँ कि राज्य सभा के सदस्यों का संदर्भ अलग है, इलेक्टोरल कालेज अलग है। आप कृपया हमें वही एक करोड़ रुपए की राशि पूरे राज्य में खर्चने के लिए दे दें, एक जिले विशेष के लिए नहीं। मेरा इतना ही सुझाव है।

श्री रजनी रंजन साहू (बिहार) : महोदया, सुषमा जी ने जो कहा है वह काफी सही बात है और मैं भी उसकी तारीफ करता हूँ और इस पर प्रधान मंत्री जी विचार करें।

SHRI SUKOMAL SEN (West Bengal): On this, I want to.....

THE DEPUTY CHAIRMAN: One minutes, please... (Interruptions). We are not having clarification... (Interruptions).

SHRI SUKOMAL SEN: No clarification. I have one point to make... (Interruptions).

उपसभापति : बैठिए...

One minute. One question at a time. ... (Interruptions).

SHRI VISHVJIT P. SINGH: Madam, in this House the most innocuous and the most wonderful things can be converted into a matter of a great debate.

SHRI SUKOMAL SEN: No debate, Madam.

श्रीमती सुषमा स्वराज : अगर अच्छा सुझाव भी आपको बहस का मुद्दा लगता है तो मैं आपकी आज्ञा को क्या कहूँ... (व्यवधान)

उपसभापति : आप बैठिए... (व्यवधान)

Mr. Jibon Roy, will you please sit down?

SHRI SUKOMAL SEN: She has congratulated the Prime Minister on behalf of the Opposition. But, Madam, I would like to strike a different note. I feel that this decision of the Prime Minister will create more problems than it will solve because it will create anarchy in the State planning in each State. I think that this decision is not a wise decision though some Members have indulged in flattery... (Interruptions).

SHRI V. NARAYANASAMY (Pondicherry): If one district is allotted to each Rajya Sabha Member, it will create problems... (Interruptions).

SHRI SUKOMAL SEN: It will be harmful, Madam.

THE DEPUTY CHAIRMAN: Okay, okay, your opposition has been registered. That is all. Now, please sit down. Anybody supporting it and anybody else opposing it is over. I am not allowing anything on it any more. I am not allowing anything on it... (Interruptions).

SHRI JIBON ROY (West Bengal): This is against the panchayat system. This is against decentralisation. Hence we oppose it... (Interruptions).

THE DEPUTY CHAIRMAN: How can two persons speak together? ... (Interruptions).

Please, just a minute, just one second, just a second. Mr. Jibon Roy, just for a minute will you have peace in the House? Just one second, one minute.

The Prime Minister made the announcement. If Members have any suggestions, they can send them to him in writing. We have got some listed business. We are not opening the door to this. Somebody likes it. Somebody else dislike it. If you have any opposition, you can send it to him in writing.

Thank you, Mr. Prime Minister, for coming over here and making this announcement. I thank also the Planning Commission, the Parliamentary Affairs Minister who took the initiative in it, of course the Finance Minister who will provide the money for this and everybody else. Thank you.

Now that is over. That matter is over.

SHRI JAGMOHAN (Nominated): What about nominated Members? ... (Interruptions).

THE DEPUTY CHAIRMAN: Now we go back to television.

बैठिए। बात खत्म हो गयी है। एक करोड़ स्मृति जब आया उसके बाद बात कीजिएगा। श्री तो दूरदर्शन की समस्या का समाधान हो जाए ... (व्यवधान)

HALF-AN-HOUR DISCUSSION—Contd. Points arising out of answers given in the Rajya Sabha to Starred Question 62 on 7th December, 1993 regarding telecasting rights for Hero Cup Tournament—Contd.

SHRI K. P. SINGH DEO: Madam, I was mentioning that no country in the world...

उपसभापति : प्रश्नी आप एक काम करें। आप सबल पृष्ठों... (व्यवधान)

I will tell you the procedure for Half-an-Hour Discussion, please. We have to run the House on procedure. I know you want to speak in detail. But please answer the questions.

SHRI K. P. SINGH DEO: Madam, I want to reply to the Members. I want them to judge it. I am not defending anything. I am not attacking anything.

THE DEPUTY CHAIRMAN: No, no, it is not a court of justice. They have put some queries. You answer them. Answer the questions.

SHRI K. P. SINGH DEO: I am answering one by one. I have already answered the first question. DD is prepared to compete. Already we are competing. We have taken up the challenge. We are not running away from it. As I was mentioning, no country in the world allows a person to undertake broadcasting from within that country without a proper licence and without severe restrictions. I gave two examples of Japan and Britain. This will be in reference to hon. Member's first and fourth question i.e. about world tournaments and world rights. In the course of my clarifications, I will answer those points also.

THE DEPUTY CHAIRMAN: Please answer. I have at least 25 Special Mentions to clear after this.

SHRI K. P. SINGH DEO: If I get interrupted in between, then I will take...

THE DEPUTY CHAIRMAN: Half-an-hour should be half-an-hour.

... (व्यवधान) ... आपके सवाल के जवाब या रहे हैं सुनिए, ध्यान दीजिए।

श्रीमती सुषमा स्वराज : मेरे सवालों के जवाब तो "हां" या "न" में दिए जा सकते हैं।